

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 104
CP No. (IB)- 24/9/JPR/2024
Under Section 9 of IBC, 2016

In the matter of:

Radha Krishan Industries

...Operational Creditor

Versus

NDA Metaoxides Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

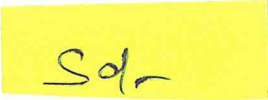
Present Through Video Conferencing: -

For the Operational Creditor : Apar Chopra, Adv.

For the Corporate Debtor : Tarun Agarwal, Adv.

ORDER

Heard Mr. Apar Chopra, Adv. appearing on behalf of the Petitioner. Mr. Tarun Agarwal, Adv. appearing on behalf of the Respondent submits that he has been recently engaged in this matter. He seeks time to file Vakalatnama. It is submitted by learned counsel for the Petitioner that entire set of paper has been furnished to the learned counsel for the Respondent. Reply, if any, may be filed within 3 weeks with an advance copy to the opposite counsel. List the matter on 22.05.2024.

 Sdr

(Rajeev Mehrotra)
Technical Member

 Sdr

(Deep Chandra Joshi)
Judicial Member

April 23, 2024